

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of articles 102 and 191)

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI BAPUSAHEB PARULEKAR: I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of second Schedule).

SHRI R. K. MHALGI (Thane): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI R. K. MHALGI: I introduce the Bill.

UNEMPLOYMENT RELIEF (AGE
BAR EXEMPTION AND OTHER
AMENITIES) BILL*

SHRIMATI GEETA MUKHERJEE (Pauskura): Sir, I beg to move for leave to introduce a Bill to provide unemployment relief, age bar exemption, exemption from application fee to apply for jobs and various other amenities to the registered unemployed.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide unemployment relief, age bar exemption, exemption from application fee to apply for jobs and various other amenities to the registered unemployed."

The motion was adopted.

SHRIMATI GEETA MUKHERJEE: I introduce the Bill.

CANTONMENTS (AMENDMENT)
BILL*

(Amendment of Section 15 etc.)

SHRI V. N. GADGIL (Pune): Sir, I beg to move for leave to introduce a Bill further to amend the Cantonments Act, 1924.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Cantonments Act, 1924."

The motion was adopted.

SHRI V. N. GADGIL: I introduce the Bill.

CITIZENSHIP (ACQUISITION BY
RELIGIOUS MINORITIES FROM
BANGLADESH) BILL*

SHRI R. P. YADAV (Madhepura): Sir, I beg to move for leave to introduce a Bill to regulate the right of citizenship of persons belonging to the religious minority communities, who have migrated to the territory of India from the territory of Pakistan, now included in the territory of Bangladesh and matters incidental thereto.